

NATIONAL COMPANY LAW APPELLATE TRIBUNAL, NEW DELHI

Company Appeal (AT) (Insolvency) No. 1410 of 2019

IN THE MATTER OF:

Vijay Kumar IyerAppellant

Vs

GTL Infrastructure Ltd.Respondent

Present:

For Appellant: Mr. Abhinav Vashisht, Sr. Advocate with Mr. Sumesh Dhawan, Mr. Anoop Rawat, Ms. Salonee Kulkarni, Mr. Saurav Panda, Mr. Vijayant Paliwal, Ms. Charu Bansal, Mr. Anoop Rawat, Ms. Ankita Mandal and Ms. Kriti Kalyani, Advocates.

For Respondent: Mr. Arun Kathpalia, Sr. Advocate with Mr. Shyel Trehan, Mr. Rohan Rajyadkasha, Mr. Prasad Lotlikar and Mr. Raghav Anand, Advocates for R-1.

Mr. Raunak Dhillon, Mr. Madhav Kanoria, Ms. Ananya Dhar and Mr. Shubhankar Jain, Advocates for CoC.

With

Company Appeal (AT) (Insolvency) No. 1503 of 2019

IN THE MATTER OF:

Vijay Kumar IyerAppellant

Vs

GTL Infrastructure Ltd.Respondent

Present:

For Appellant: Mr. Abhinav Vashisht, Sr. Advocate with Mr. Sumesh Dhawan, Mr. Anoop Rawat, Ms. Salonee Kulkarni, Mr. Saurav Panda, Mr. Vijayant Paliwal, Ms. Charu Bansal, Ms. Ankita Mandal and Ms. Kriti Kalyani, Advocates.

For Respondent: Mr. Arun Kathpalia, Sr. Advocate with Mr. Shyel Trehan, Mr. Rohan Rajyadkasha, Mr. Prasad Lotlikar and Mr. Raghav Anand, Advocates for R-1.

Mr. Raunak Dhillon, Mr. Madhav Kanoria, Ms. Ananya Choudhary and Mr. Shubhankar Jain, Advocates.

With

Company Appeal (AT) (Insolvency) No. 08 of 2020

IN THE MATTER OF:

GTL Infrastructure Ltd.Appellant

Vs

Vijay Kumar IyerRespondent

Present:

For Appellant: Mr. Arun Kathpalia, Sr. Advocate with Mr. Shyel Trehan, Mr. Rohan Rajyadkasha, Mr. Prasad Lotlikar and Mr. Raghav Anand, Advocates.

For Respondent: Mr. Abhinav Vashisht, Sr. Advocate with Mr. Sumesh Dhawan, Mr. Anoop Rawat, Ms. Salonee Kulkarni, Mr. Saurav Panda, Mr. Vaijayant Paliwal, Ms. Charu Bansal, Advocates.

With

Company Appeal (AT) (Insolvency) No. 26-27 of 2020

IN THE MATTER OF:

State Bank of IndiaAppellant

Vs

GTL Infrastructure Ltd.Respondent

Present:

For Appellant: Mr. Raunak Dhillon, Mr. Madhav Kanoria, Ms. Ananya Dhar Choudhary and Mr. Shubhankar Jain, Advocates

For Respondent: Mr. Arun Kathpalia, Sr. Advocate with Mr. Shyel Trehan, Mr. Rohan Rajyadkasha, Mr. Prasad Lotlikar and Mr. Raghav Anand, Advocates for R-1.
 Mr. Abhinav Vashisht, Sr. Advocate with Mr. Sumesh Dhawan, Mr. Anoop Rawat, Ms. Salonee Kulkarni, Mr. Saurav Panda, Mr. Vaijayant Paliwal, Ms. Charu Bansal, Advocates for R-2.

With

Company Appeal (AT) (Insolvency) No. 685-686 of 2020

IN THE MATTER OF:

Indus Tower Ltd.Appellant

Vs

Vijaykumar Iyer – Resolution Professional of Aircel Ltd. and Dishnet Wireless Ltd. & Anr.Respondents

Present:

For Appellant: Mr. Virender Ganda, Sr. Advocate with Mr. Ashish Joshi, Mr. Divyam Agarwal, Mr. Manish Jha, Mr. Vishal Ganda, Ms. Shelly Khanna, Advocates.

For Respondent: Mr. Abhinav Vashisht, Sr. Advocate with Ms. Misha, Mr. Vaijayant Paliwal, Ms. Charu Bansal, Ms. Ankita Mandal and Ms. Kriti Kalyani, Advocates for R-1.
 Mr. Sumesh Dhawan, Mr. Dhruv Dewan, Ms. Harshita Choubey, Ms. Salonee Kulkarni, Ms. Priya Singh, Mr. Ritesh, Advocates for R-2.

With

Company Appeal (AT) (Insolvency) No. 733 of 2020

IN THE MATTER OF:

Union of IndiaAppellant

Vs

Vijaykumar V. Iyer & Anr.Respondents

Present:

For Appellant: Mr. Amit Mahajan, Mr. Gitesh Chopra and Ms. Kanu Agrawal, Advocates.

For Respondent: Mr. Abhinav Vashisht, Sr. Advocate with Mr. Sumesh Dhawan, Mr. Anoop Rawat, Mr. Vaijayant Paliwal, Mr. Saurav Panda and Ms. Salonee Kulkarni, Advocates for R-1.

Mr. Dhruv Dewan, Ms. Harshita Choubey, Mr. Dhruv Sethi and Mr. Rohan Batra, Advocates for R-2.

With

Company Appeal (AT) (Insolvency) No. 734 of 2020

IN THE MATTER OF:

GTL Infrastructure Ltd.

....Appellant

Vs

Vijay Kumar Iyer & Anr.

....Respondents

Present:

For Appellant: Mr. Arun Kathpalia, Sr. Advocate with Mr. Shyel Trehan, Mr. Rohan Rajyadkasha, Mr. Prasad Lotlikar and Mr. Raghav Anand, Advocates.

For Respondents: Mr. Abhinav Vashisht, Sr. Advocate with Mr. Sumesh Dhawan, Mr. Anoop Rawat, Mr. Saurav Panda, Mr. Vaijayant Paliwal and Ms. Geetika Sharma, Advocates for R-1.

Mr. Dhruv Dewan, Advocate for R-2

Mr. Raunak Dhillon, Ms. Ananya Dhar Choudhury, and Mr. Shubhankar Jain, Advocates for R-3.

With

Company Appeal (AT) (Insolvency) No. 758 of 2020

IN THE MATTER OF:

Telecom Regulatory Authority of India

....Appellant

Vs

Aircel Ltd. & Anr.

....Respondents

Present:

For Appellant: Mr. Abhishek Kumar and Ms. Maneesha Dhir, Advocates.

For Respondents: Mr. Sumesh Dhawan, Mr. Anoop Rawat, Ms. Salonee Kulkarni, Mr. Saurav Panda, Mr. Vaijayant Paliwal, Ms. Charu Bansal, and Ms. Vatsala Kak, Advocates for R-1.

Mr. Dhruv Dewan and Ms. Harshita Choubey, Advocates for R-2.

With

Company Appeal (AT) (Insolvency) No. 762 of 2020

IN THE MATTER OF:

Tatwa Technologies Ltd.

....Appellant

Vs

Vijay Kumar Iyer & Anr.

....Respondents

Present:

For Appellant: Ms. Manisha Kanojia, Mr. Manoj Garg, Mr. Ninad Deshpande and Mr. Shivalok Yashovardhan, Advocates.

For Respondents: Mr. Sumesh Dhawan, Mr. Saurav Panda, Mr. Vaijayant Paliwal and Ms. Salonee Kulkarni, Advocates for R-1 & 2.

With

Company Appeal (AT) (Insolvency) No. 822 of 2020

IN THE MATTER OF:**Telecom Regulatory Authority of India****....Appellant****Vs****Dishnet Wireless Ltd. & Anr.****....Respondents****Present:****For Appellant: Mr. Abhishek Kumar and Ms. Maneesha Dhir,
Advocates.****For Respondents: Mr. Sumesh Dhawan, Mr. Anoop Rawat, Ms.
Salonee Kulkarni, Mr. Saurav Panda, Mr. Vaijayant
Paliwal and Ms. Charu Bansal, Advocates for R-1.****Mr. Dhruv Dewan and Ms. Harshita Choubey,
Advocates for R-2****ORDER
(Through Virtual Mode)**

09.11.2020: I.A. No. 2629/2020 has been filed in '**Company Appeal (AT) (Insolvency) No. 733 of 2020**' seeking impleadment of 'State Bank of India' as lead institution representing the 'Committee of Creditors'.

Issue Notice on the application to the learned counsel for the Respondents as no objection has raised for impleadment of 'State Bank of India' as party-respondent and rightly so as it happens to be a necessary party. The application is allowed as 'SBI' is the lead constituent and is arrayed as party-Respondent No.3. Learned counsel for the Appellant may carry out necessary corrections/amendments in the cause-title and all other relevant pages of the appeal paper-book.

No notice needs to be issued as Mr. Ramji Srinivasan, learned Senior Counsel with Mr. Raunak Dhillon, Advocate is present and accepts notice on behalf of Respondent No. 3. Learned counsel for the Appellant may serve complete set of Appeal paper-book on the newly impleaded Respondent No. 3 within two days. He may file the written submissions.

If any of the parties is yet to complete its pleadings or file its written submissions, it may do so within a week.

In view of the direction of the Hon'ble Apex Court, '**Company Appeal (AT) (Insolvency) No. 733 of 2020**' is taken up as the lead case. Arguments of the Appellant – Union of India addressed by Mr. Amit Mahajan, Advocate heard in part. Hearing could not be concluded. The same shall be resumed tomorrow i.e. **10th November, 2020** at 2.00 P.M.

**[Justice Bansi Lal Bhat]
Acting Chairperson**

**[Justice Anant Bijay Singh]
Member (Judicial)**

**[Shreesha Merla]
Member (Technical)**

ns/gc